Central Administrative Tribunal Lucknow Bench Lucknow.

O.A. 139/2007. This, the 30th day of August 2007.

Gyan Prakash, aged about 63 years son of Jag Nandan Prasad resident of house No. 566/8Ka Jai Prakash Nagar, Alambagh, Lucknow.

Applicant.

By Advocate Shri S.P. Sinha/Shri R.K. Saxena.

Versus

- 1. Union of India through the Secretary, Railway Board, Rail Bhawan, New Delhi.
- 2. General Manager, Northrn Railway, Baroda House New Delhi.
- 3. Divisional Railway Manager, Northern Railway, Lucknow.
- 4. Chief Medical Officer, Northern Railway, Lucknow.

By Advocate Shri Praveen Kumar for Shri M.K. Singh.

Order (Oral)

By Hon'ble Mr. Justice Khem Karan, Vice Chairman

Heard Shri S.P. Sinha and Shri R.K. Saxena, appearing for the applicant and Shri Praveen Kumar holding brief of Shri M.K. Singh, for the respondents on this O.A.

- 2. As the matter relates to reimbursement of medical claim and as the authority concerned has not passed express orders, refusing the claim, so with the consent of the parties counsel, this matter is being disposed of at admission stage itself.
- 3. The applicant has prayed that respondents be directed to reimburse medical expenses incurred by the applicant in under going heart operation in SGPGI Lucknow. He retired on 21.12.2003 from the services of the respondents. He alleges that he was underwent heart surgery, on 28.3.2004 in SGPGI Lucknow, and

incurred expenses to the tune of Rs. 1,03,500.15 paise. He placed the claim before respondent No. 4, who cleared the expenses only for part and said nothing about the rest of the claim. He says that he has given a representation to the Hon'ble Railway Minister with copies to D.R.M. Northern Railway and to the General Manager. Copy of this representation is annexed (A-5). He says that nothing has been done in regard to the part of the claim for medical expenses.

- 4. The respondents filed objections saying that his representation is still pending and the applicant has rushed to the Tribunal, without waiting for the outcome of that representation.
- 5. I think this O.A. can be finally disposed of with suitable directions to Respondent No. 3 to consider the said representation annexure A-5 of the applicant in accordance with rules and pass suitable orders within a period to be fixed by this Tribunal. So the O.A. is finally disposed of with a direction to Respondent No. 3 to consider representation (A-5) dated 14.7.2007 in accordance with rules and pass suitable orders within a period of 2 months from the date a certified copy of this order is produced before him. No costs.

Vice Chairman.

v.